REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7764 OF 2019 (@ Special Leave Petition (C) No.26055 of 2018)

Virudhunagar Hindu Nadargal Dharma Paribalana Sabai & Ors.

... Appellants

Versus

Tuticorin Educational Society & Ors. ... Respondents

J U D G M E N T

V. Ramasubramanian

- 1. Leave granted.
- Aggrieved by an order of the High Court passed 2. under Article 227 of the Constitution, vacating an interim order of injunction granted by the trial

Court, the plaintiffs have come up with this appeal.

- 3. We have heard Mr. R. Anand Padmanabhan, learned counsel for the appellants and Mr. Vijay Hansaria, learned Senior Counsel for the respondent Nos. 1 & 2.
- The appellants herein filed a suit O. S. No. 4. 145 2018 on the file of Principal District of Munsif, at Thoothukudi praying (i) for a declaration that the notice issued by the sixth defendant (second respondent in this appeal) convening the General Body Meeting of the first respondent-Society at 5 P.M. and the Executive Committee meeting at 5:30 P.M. on the same day *namely* 05.05.2018 was illegal; (ii) for a decree of permanent injunction restraining the defendant Nos. 5 & 6 from convening the meetings of the General Body and the Executive Committee of the first respondent-society; (iii) for declaration that the appointment of the fifth defendant (third respondent in this appeal) patron for life of the first defendant-Society was

- unlawful; (iv) for a permanent injunction restraining the sixth defendant (second respondent in the appeal) from acting as the Secretary of the first defendant-Society and (v) for the appointment of a Commissioner to receive the list of members and to conduct free and fair election of office bearers of the first defendant-Society.
- Along with the suit, the appellants/plaintiffs **5.** moved an Interlocutory Application i.e. I. A. No. 386 of 2018 seeking an interim order of injunction restraining the respondents from convening the meetings of the general Body and the Executive Committee on 5.5.2018. It appears that the appellants/plaintiffs also moved one more Interlocutory Application i.e. Interlocutory Application No.387 of 2018 seeking an injunction restraining the defendant nos. 5 & 6 from acting respectively as Patron and the Secretary.
- 6. It appears that the suit was filed on 23.04.2018 and the application for interim

injunction was moved on 24.04.2018. The Contesting defendants filed a counter affidavit on the very next day namely 25.04.2018 along with 19 documents.

- Therefore, after hearing both sides, the trial 7. Court passed an order on 26.04.2018 allowing Interlocutory Application No.386 of 2018 injuncting the defendants from proceeding with the Meeting of the General Body and the Executive Committee as scheduled on 5.5.2018. It is relevant to note that the trial Court not only took note of the pleadings on both sides but also took note of 12 documents filed by the plaintiffs and 19 documents filed along with the counter affidavits of defendants.
- 8. As against the order of the trial court granting injunction, the fifth defendant in the suit (the third respondent in this appeal) who was claiming to be the Patron for life, filed a Regular Appeal in C.M.A No.1 of 2018 on the file of the Sub-Court at Thothukudi under Order XLIII Rule 1(r) of

the Code of Civil Procedure. But the respondent nos.1 & 2 herein who were the defendant Nos.1 & 6 respectively, instead of filing a Regular Appeal, filed a Civil Revision in C.R.P.(MD) (PD) No.1084 of 2018 on the file of the Madurai Bench of the Madras High Court, under Article 227 of the Constitution of India.

- 9. Despite objections to the maintainability of the revision on the ground of availability of an appellate remedy under the Code, the High Court allowed the Civil Revision Petition and set aside the order of injunction granted by the trial Court. It is against the said order that the plaintiffs have come up with the above appeal.
- 10. The objection to the maintainability of the revision was sought to be overcome by the High Court on the basis of a few decisions which revolved around the supervisory jurisdiction of the High Court to keep the subordinate courts within the bounds of law. Then the High Court found fault with

the trial Court for taking up the application for injunction filed on 24.04.2018, for hearing on 25.04.2018 and passing an order on 26.4.2018. This, in the opinion of the High Court, was a case of justice being hurried and consequently getting buried. Therefore, the High Court allowed the revision and set aside the order of injunction.

- 11. Primarily the High Court, in our view, went wrong in overlooking the fact that there was already an appeal in C.M.A. No. 1 of 2018 filed before the Sub-Court at Tuticorin under Order XLI, Rule 1 (r) of the Code, at the instance of the fifth defendant in the suit (third respondent herein), as against the very same order of injunction and, therefore, there was no justification for invoking the supervisory jurisdiction under Article 227.
- 12. Secondly, the High Court ought to have seen that when a remedy of appeal under section 104 (1)(i) read with Order XLIII, Rule 1 (r) of the Code of Civil Procedure, 1908, was directly available, the

respondents 1 and 2 ought to have taken recourse to the same. It is true that the availability of a remedy of appeal may not always be a bar for the exercise of supervisory jurisdiction of the High Court. In A. Venkatasubbiah Naidu Vs. S. Chellappan & Ors.¹, this Court held that "though no hurdle can be put against the exercise of the Constitutional powers of the High Court, it is a well recognized principle which gained judicial recognition that the High Court should direct the party to avail himself of such remedies before he resorts to a Constitutional remedy".

13. should always bear mind But courts in distinction between (i) cases where such alternative remedy is available before Civil Courts in terms of the provisions of Code of Civil procedure and (ii) cases where such alternative remedy is available under special enactments and/or statutory rules and the fora provided therein happen quasi-judicial to be authorities and tribunals. In respect of cases falling

^{1 (2000) 7} SCC 695

under the first category, which may involve suits and other proceedings before civil courts, the availability of an appellate remedy in terms of the provisions of CPC, may have to be construed as a near total bar. Otherwise, there is a danger that someone may challenge in a revision under Article 227, even a decree passed in a suit, on the same grounds on which the respondents 1 and 2 invoked the jurisdiction of the High court. This is why, a 3 member Bench of this court, while in overruling the decision Surya Dev Rai vs. Chander Rai², pointed out in Radhey Shyam Vs. Chhabi Nath³ that "orders of civil court stand on different footing from the orders of authorities or Tribunals or courts other than judicial/civil courts.

14. Therefore wherever the proceedings are under the code of Civil Procedure and the forum is the Civil Court, the availability of a remedy under the CPC, will deter the High Court, not merely as a measure of self imposed restriction, but as a matter of discipline and

^{2 (2003) 6} SCC 675

^{3 (2015) 5} SCC 423

prudence, from exercising its power of superintendence under the Constitution. Hence, the High Court ought not have entertained the revision under Article 227 especially in a case where a specific remedy of appeal is provided under the Code of Civil Procedure itself. 15. Another aspect that was overlooked by the High Court was that the second respondent herein namely Shri A. Rajendran was already restrained by the Sub-Court, functioning as the Secretary of the respondent society. It is seen from the records that the civil revision was filed before the High court by first respondent society as well the the respondent herein. The second respondent herein was not only the second petitioner in the Civil Petition filed before the High Court, but he also sought to represent the first respondent-Society as its Secretary, before the High court in the Civil Revision. 16. But in a connected Civil Miscellaneous Appeal No.7 of 2018 filed by the appellants herein (plaintiffs in the suit), the Sub-Court, Thoothukudi passed an order

dated 22.04.2018 restraining the second respondent herein for acting as the Secretary of the respondent-Society. This appeal arose out of dismissal by the trial court, of an interlocutory application I.A.No. 387 of 2018 filed by the appellants herein for restraining the second respondent herein from acting as the Secretary and another person from The trial Court acting as the Patron. dismissed I.A.No.387 of 2018, but the plaintiffs filed an appeal in Civil Misc. Appeal No.7 of 2018. The same was allowed by an order dated 22.04.2018 by the Sub-court, Thoothukudi unseating the second respondent as Secretary. Though the second respondent has claimed in his rejoinder, that the order passed in C. M. A. No. 7 of 2018 was challenged in a revision in CRP (MD) No. 1295 of 2019 and an order of status quo was obtained, from the Madurai Bench of the Madras High Court, the same happened after more than a year. Therefore, on the date on which the first respondent-Society filed the Civil Revision CRP (MD) No. 1084 of 2018 before the

high court, the second respondent herein was not the secretary and could not have acted on behalf of the society. This aspect was also overlooked by the High Court.

- 17. The observation of the High Court that the trial Court proceeded in great haste, appears to be uncharitable. It is true that the application for injunction was moved on 24.4.2018 but the respondent nos. 1 & 2 were very vigilant, if not overzealous and, hence, they not only filed a counter affidavit to the application for injunction on 25.04.2018, but also filed 19 documents. They also advanced arguments, only after considering which the trial Court passed an order on 26.4.2018.
- 18. Order XXXIX Rule 3A of the Code of Civil Procedure itself mandates the disposal of an application for injunction within 30 days, whenever an injunction was granted without notice to the opposite party. In this case, the trial Court, without granting an ex-parte order of injunction, chose to allow the opposite

to file counter affidavit(s) along with parties documents and then heard the opposite parties before allowing the application for injunction. Finding the demarcation line of between speedy disposal hurried dispatch, with mathematical precision, is not possible. In any case, even if the High Court was convinced that the trial Court had proceeded hastily, the High Court could have only remanded the matter back. But the High Court allowed the application for injunction without recording any finding on merits. In fact the order of the Trial Court deals with the rival contentions and is one passed on merits after due consideration of the pleadings and documents. The High Court unfortunately did not even deal with the matter on merits to over turn the decision of the Trial Therefore, the order of the High Court Court. liable to be set aside and the order of the Trial Court is liable to be restored.

19. But it is brought to our notice that after the High Court allowed the Civil Revision petition by its

order dated 28.08.2018, the second respondent herein proceeded with the meeting of the General Body and the Executive Committee on 25.09.2018 and also conducted elections. Notice was ordered and the interim order of the status quo was passed in the above special leave petition only on 8.10.2018. Hence, it was sought to be contended that the above appeal has virtually become infructuous.

20. In normal circumstances, we would have agreed. But this is a case where every meeting of the General Body and every attempt at holding elections to the first respondent-Society seem to have created a series of litigation before three different fora namely (i) the Civil Courts) (ii) the Registrar of Societies (iii) the High court (in Writ Petitions arising out of orders of the Registrar of Societies). This can be seen from the following table:

S.N	Events	which	Nature of	Forum where	Status
0	triggered	the	the	filed	

	litigation	litigation		
1.	Notice convening	_	Sub-Court,	Despite
	the General Body			undertaking
	and Executive			to the
	Committee on			Court, the
	21.03.2015.			meetings
				were held
				and office
				bearers
				elected
2.	By proceeding	Writ	Madurai	Pending
	dated 27.03.2015,		Bench of the	
	second respondent	(MD) No.3869	Madras High	
	was appointed as	` '	Court.	
	Secretary of the			
	College Committee			
	of the College			
	run by the first			
	respondent-			
	Society. This			
	was by virtue of			
	the elections			
	held on			
	21.03.2015.			
3.	Form Nos.6 and 7	A writ	Madurai	Pending
	in terms of the	_	Bench of the	
	Tamil Nadu	WP (MD)	Madras High	
	Society	No.19710 of	Court.	
	Registration Act	•		
	and the Rules	, ,		
	framed thereunder			
	were filed by the	rejection.		
	newly elected			
	office bearers			
	with the			
	Registrar of			
	Societies, for			
	recording the			
	names of the new set of officer			
	bearers. But the			
	Registrar			
	rejected these			
	forms on			
	24.04.2015.			
4.	Elections held on	A suit O.S	District	Suit
		5426 5.6		

	1			
	21.03.2015	No.21 of	Munsiff	pending
		2016 was	Court at	
		filed by the	Tuticorin.	
		present		
		appellant		
		No.1 for a		
		declaration		
		that the		
		election		
		allegedly		
		held on		
		21.03.2015		
		was null and		
		void and for		
		a permanent		
<u> </u>		injunction		
5.	The newly elected	A writ		Pending
	office bearers	•	Bench of the	
	sought to amend	WP (MD)		
	the bye laws.	No.13144 of	Court.	
	The amendment was	2016 filed		
	rejected by the	challenging		
	District	the order of		
	Registrar.	the District		
	_	Registrar.		
6.	A fresh notice	A suit O.S.	District	Suit
	dated 10.06.2017	No.195 of	Munsiff	pending
	issued convening	2017 seeking	Court,	
	the meetings of	a	Tuticorin	
	the General Body	declaration		
	and the Executive	that the		
	Committee on	notices were		
	8.07.2017.	null and		
		void and for		
		a permanent		
		injunction		
		filed by the		
		appellant		
	_	No.1		7.
7.	By a paper			pending
	_	No.145 of	•	
	12.04.2018, the	2018 (out of	Tuticorin	
	Second respondent	which the		
	convened the	present		
	meetings of the	appeal		
	General Body and	arises) was		
			*	

the Executive	filed for
Committee on	the reliefs
5.05.2018	stated
	(supra)

- 21. Therefore, we are of the view that the only way to bring to an end all the litigations between parties before various fora is to set aside the impugned order and the elections held pursuant thereto and to appoint an Advocate Commissioner to convene the General Body as well as the Executive Committee for election of office bearers. Accordingly, appeal is allowed, the order of the high court as well as the elections purportedly held pursuant to the order of the High Court are set aside. Smt. S. SORNALATHA, Advocate, No.1, 1st Street, Chidambara Nagar, Thoothukkudi-628 008, is appointed Commissioner with a mandate to do the following:
- (i) Within two weeks of receipt of a copy of this order, the Advocate Commissioner shall address letters to the sponsoring bodies/Societies of the first respondent society, for nominating members to the

General Body and the Executive Committee of the first respondent-Society, as per the bye-laws.

- (ii) Within one week of receipt of the letter from the Advocate Commissioner, the sponsoring bodies shall send a list of members nominated by them to the General Body/Executive Committee of the first respondent society
- (iii) Within four weeks of receipt of the nominations, the Advocate Commissioner shall convene a meeting of the General Body and the meeting of the Executive Committee and hold elections in accordance with the bye —laws.
- (iv) After holding elections, the Advocate Commissioner shall ensure that form Nos. 6 and 7 are registered with the Registrar of Societies so that the registration of such forms do not become the subject matter of any litigation at the instance of the rival groups.
- (v) The Advocate Commissioner shall be paid, by the first respondent society, a remuneration of Rs.

1,00,000/- apart from the reimbursement of the expenses incurred by her.

(vi) Till the elections are held and results declared, the Advocate commissioner shall discharge the duties of the Secretary of the first Respondent-Society

		J/-
(Rohinto	n Fali	Nariman)

(V. Ramasubramanian)

OCTOBER 03, 2019 NEW DELHI.